

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 4146  
TO BE ANSWERED ON 11.08.2017

CONDITION OF ORPHANAGES

4146. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of orphanages functioning at present in the country, State/UT-wise including Bihar;
- (b) the details of funds allocated/ released and utilised by these orphanages during each of the last three years and the current year, State/UT-wise including Bihar;
- (c) whether the Government is aware of the pitiable condition of orphanages and lack of basic infrastructure therein and if so, the details thereof; and
- (d) the corrective measures taken by the Government to revitalise and improve the condition of orphanages?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a): As per the information provided by the State Governments/UT Administration including Bihar, the number of Children Homes and Specialised Adoption Agencies (SAAs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015, functioning in the country and which are being supported under the Integrated Child Protection Scheme (ICPS), is at **Annexure-I**.
- (b): The details of funds provided to States/UTs under ICPS including funds for Children Homes including Specialized Adoption Agencies (SAAs) during each of the last three years and the current year, States/UTs-wise including Bihar is at **Annexure-II**.
- (c) & (d): The Central Government is executing Integrated Child Protection Scheme (ICPS) to implement the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), in which State Governments/UT Administrations have major role to play. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs including SAAs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect. As and when any such information is received, the State Governments/UT Administrations is requested to conduct inquiry under intimation to the Ministry and take corrective measures.

Under ICPS financial assistance is provided to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Children Homes and SAAs under the ICPS. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016, inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.

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**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 4146 for 11.08.2017 raised by Shri Janardan Singh Sigriwal regarding "Condition of Orphanages"**

**The detail of the number of registered Children Homes and Specialized Adoption Agencies presently functioning in the country, States/UTs including Bihar funded under ICPS**

S. No.	State/UT	Children Homes	Specialised Adoption Agencies
1	Andhra Pradesh	57	14
2	Arunachal Pradesh	03	1
3	Assam	30	14
4	Bihar	31	28
5	Chhattisgarh	48	14
6	Goa	01	2
7	Gujarat	48	9
8	Haryana	25	7
9	Himachal Pradesh	26	1
10	Jammu and Kashmir	13	2
11	Jharkhand	16	9
12	Karnataka	64	27
13	Kerala	14	17
14	Madhya Pradesh	40	22
15	Maharashtra	22	17
16	Manipur	29	5
17	Meghalaya	59	1
18	Mizoram	35	7
19	Nagaland	26	4
20	Odisha	102	17
21	Punjab	11	5
22	Rajasthan	41	35
23	Sikkim	15	4
24	Tamil Nadu	183	15
25	Tripura	14	6
26	Uttar Pradesh	82	15
27	Uttarakhand	6	7
28	West Bengal	54	26
29	Telangana	44	11
30	Andaman & Nicobar	8	-
31	Chandigarh	7	4
32	Dadra and Nagar Haveli	-	-
33	Daman and Diu	2	-
34	Lakshadweep	-	-
35	National Capital Territory of Delhi	23	3
36	Puducherry	27	2
	<b>Total</b>	<b>1206</b>	<b>351</b>

**Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 4146 for 11.08.2017 raised by Shri Janardan Singh Sigrival regarding “Condition of Orphanages”**

**The details of funds provided to States/UTs under ICPS including funds for Children Homes including Specialized Adoption Agencies during each of the last three years and the current year, States/UTs-wise including Bihar**

Status of grant released and utilized under Integrated Child Protection Scheme [ICPS]								
Sl. No.	Name of the State	2014-15		2015-16		2016-17		2017-18
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	622.79	1469.88
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	*	155.31
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2640.14
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1922.85	541.56
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	359.76
6	Goa	100.00	240.11	235.25	39.68	36.83	98.27	-
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	126.90
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	115.16
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	386.17
10	Jammu & Kashmir	0	0	113.35	0.00	43.12	114.71	624.24
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	*	241.88
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	*	825.26
13	Kerala	1354.35	1340.30	944.39	660.25	260.50	*	721.53
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	*	708.10
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	*	383.99
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	472.58	339.00
17	Meghalaya	2003.83	1975.50	1469.55	1497.88	2060.33	2060.33	446.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	443.08
19	Nagaland	957.41	1662.70	2257.65	1473.21	1350.37	1450.77	357.45
20	Odisha	2544.82	1786.31	3309.07	2669.74	1089.22	1670.26	1655.96
21	Punjab	507.12	570.61	820.81	515.57	581.67	*	143.24
22	Rajasthan	3395.82	3654.40	3258.92	2929.43	0.00	2267.52	2286.60
23	Sikkim	390.24	413.88	562.00	303.74	601.18	*	15.36
24	Tamil Nadu	3067.10	4357.31	825.04	4282.78	13039.37	*	2013.12
25	Telangana	2087.59	203.53	354.88	93.94	195.64	*	-
26	Tripura	1227.34	1073.70	710.63	680.20	676.04	*	132.20
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	625.67
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	196.85
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	6042.00	915.35
30	Andaman & Nicobar Island	145.90	0	36.03	36.03	36.88	36.76	31.66
31	Chandigarh	21.98	228.30	357.82	324.15	245.44	329.59	-
32	Dadra & Nagar Haveli	68.61	6.71	58.66	5.84	177.59	*	24.82
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	75.41
35	Lakshadweep	0	0	0.00	0.00	0.00	*	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	*	111.12
<b>Total</b>		<b>39376.17</b>	<b>44917.01</b>	<b>43892.10</b>	<b>40379.36</b>	<b>50847.97</b>	<b>31378.48</b>	<b>19135.26</b>

\* Utilization certificate is still awaited.